



Release Order No: RRD-IV/1077/440/2014

Order Releasing Bank Accounts, Demat Accounts and Mutual Fund Folios of Kolar Sharex Pvt. Ltd. in the matter of Kolar Biotech Ltd.

Attachment Proceeding No. 1510, 1511 & 1512 of 2014 and Attachment Proceeding dated September 30, 2025 Recovery Certificate no. 440 of 2014

The Principal Officer /Chairman/MD/CEO
All Banks in India
All Mutual Funds of India

NSDL/CDSL, Mumbai

- Whereas Recovery Certificate No. 440 of 2014 dated September 26, 2014 was drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs.45,07,082/- (Rupees Forty-Five Lakh Seven Thousand Eighty-Two only) along with interest /costs / charges / expenses etc. against Kolar Sharex Pvt. Ltd. (PAN: AAACK6474D) ['Defaulter'] for failure to pay the penalty imposed by AO order vide Order No. KBL/KSPL/AO/DRK/AS/EAD-3/177/09-80/2010 dated July 22, 2010 in the matter of Kolar Biotech Ltd.
- Whereas the Recovery Officer has, vide the above attachment proceeding no. 1510, 1511 & 1512 of 2014 dated September 26, 2014 and attachment proceedings dated September 30, 2025, directed attachment of bank accounts/lockers, demat accounts and mutual fund folios of the Defaulter.
- And whereas SEBI has recovered the entire outstanding amount due including Interest and cost towards full and final settlement of the demand raised in the aforesaid recovery certificate.
- In view of the above, you are hereby directed to release the attached Bank Accounts/ Lockers, Demat Accounts and Mutual Fund Folios of the Defaulter, pursuant to the above said Notice(s) of Attachment, having proceeding Nos. 1510, 1511 & 1512 of 2014 dated September 26, 2014 only with immediate effect.
- In addition to the above, vide Notice of Attachment dated September 30, 2025, the Demat Account No. 1204720045421529 with SBI CAP Securities Limited and Saving Bank Account No. 43921933168 with SBI, Churchgate, Mumbai held in the name of Mrs. Seema Basantani were also attached in the captioned recovery certificate.
- In view of the recovery of entire outstanding dues in the subject recovery certificate, SBI CAP Securities Limited is directed to release the said attached Demat Account (Demat Account No. 1204720045421529) and State Bank of India is directed to release the said attached Bank Account (Bank Account No. 43921933168) held by Mrs. Seema Basantani pursuant to the above Notice of Attachment dated September 30, 2025 only with immediate effect.

K. P. Jadhav

Contd...2...





7. It is clarified that the present order of release/ lifting of attachment is confined strictly to the attachment effected in the present recovery proceedings. The same shall not affect, dilute or interfere with any attachment, restraint, freezing or other coercive action imposed by any Court, Tribunal, Stock Exchange or any other Statutory Authority, which shall continue to operate in accordance with law.

Given under my hand and seal at Mumbai this 1st day of January, 2026.

Seal



RECOVERY OFFICER

Kirtikumar Jadhav
कीर्तिकुमार जाधव

Dy. General Manager & Recovery Officer
उप महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति एवं विनियम बोर्ड

Mumbai
मुंबई

Copy to:

Kolar Sharex Pvt. Ltd.
(PAN: AAACK6474D)
Address 1: 301, Pacific Enclave, 15th Road, Jal Dhara Society, Khar West, Mumbai - 400 052.
Address 2: 17-18, Swati Manor CHS Ltd., II Floor, B Wing, Opposite Shivaji Mandir, NC Kelkar Road, Near Plaza Cinema, Dadar West, Mumbai - 400 028.